

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 29859/2008

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI & ORS.

Respondent(s)

Date : 16/09/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anil Kumar Mishra,Adv.

For Respondent(s)

Ms. Abha R. Sharma,Adv.

Ms. Asha Gopalan Nair,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time as last chance is given to the Ld.counsel for the petitioner to comply with the terms of the order dated 04.08.2016 of this Court in respect of the deceased respondent No.1.

Four weeks time as last chance is given to the Ld.counsel for the petitioner to file the fresh particulars of the respondent Nos.5,7,8,9,13,15, 16, 19 & 20 and he shall also take fresh steps for the service of notice to them within the same period.

Fresh steps for the service of notice by usual mode to the other remaining unserved respondents shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the concerned Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioner within the period provided above.

List the matter again on 27.10.2016.

(M V RAMESH)
Registrar